

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (SHRI CHANDRADEO PRASAD VARMA): (a) A Statement is laid on the Table of the House. [See Appendix-179, Annexure No. 1]

(b) The details of wells constructed in Scheduled Caste and Scheduled Tribe areas is not monitored at Central level.

Power projects facing shortage of infrastructure facilities and fuel

99. SHRI SOLIPETA RAMACHANDRA REDDY: Will the PRIME MINISTER be pleased to state:

- (a) whether power projects are facing shortage of infrastructure facilities and fuel;
- (b) if so, the details thereof;
- (c) the present position of the proposed power projects by foreign companies; and
- (d) the measures taken by Government to provide adequate transport & Port facilities to make MNC plans viable?

THE MINISTER OF STATE IN THE MINISTRY OF POWER AND MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (DR. S. VENUGOPALACHARI): (a) and (b) Structuring of power projects based on certain types of fuels, especially liquid hydrocarbons and gas has sometimes posed problems, due to constraints in their indigenous availability.

(c) As on date, 50 proposals involving foreign investment on the MoU/LoI etc. route costing more than Rs. 100 crores and on the competitive bidding route costing more than Rs. 1000 crores, have been received for setting up of power projects in the private sector. As per the information available in the Ministry of Power, 16 of these project proposals have received techno-economic clearance of CEA, 21 have been cleared from the foreign investment angle and 3 projects have received the counter guarantee of the Government of India.

(d) Government of India is monitoring fuel supply and transport arrangements for all the power projects including those put up by MNCs to ensure that the projects would get adequate transport and port facilities wherever necessary.

Indian Assistance for streamlining the Chinese Civil Services

100. PROF. RAM KAPSE: Will the PRIME MINISTER be pleased to state:

- (a) whether the Government of China have sought assistance of the Indian Government in revamping their Civil Services set up;
- (b) whether it is a fact that Government have agreed to provide necessary inputs and training to Chinese personnel to streamline their civil services network;
- (c) whether any action plan has been prepared for the purpose; and
- (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL PUBLIC GRIEVANCES AND PENSIONS (SHRI S.R. BALASUBRAMONYAN): (a) to (d) A Memorandum of Understanding (MOU) was signed by India and China in February, 1992. It seeks to promote bilateral cooperation in the field of Civil Services, Personnel Management and Public Administration between the two countries. The following broad forms of cooperation are envisaged in the MOU:—

- (a) Exchange of professional study tours.
- (b) Exchange of experts for delivering lectures on and making comparative studies of the Civil Services, Personnel Management and Public Administration.
- (c) Establishment of cooperation between civil services training institutions of the two countries.
- (d) Exchange of relevant materials.

Under the MOU, exchange of study tours and exchange visits of experts have taken place which have provided opportunity for bilateral discussions between the two countries on measures taken in the areas of organisational reforms, civil services system, personnel management and public administration. Besides, a 10-Member Chinese delegation had also visited India during 17th to 30th March, 1996 for training in the field of personnel management and public administration.